

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

This the 24th day of May, 2004

~~xCIV Contempt Application No.737 of 2003~~

Original Application No.737 of 2003

CORAM

Hon. – Mr. Justice S. R. Singh, VC

Hon. – Mr. S. K. Hegde, A.M.

Pawan Kumar Yadav, son of Bhagwan Deen Yadav

R/O 25/28, Hata Pyarelal

Prem Nagar, Jhansi

---- Petitioner

Versue

1. Union of India through General Manager,
Central Railway Kshatrapati Shivaji, Mumbai
2. Railway Recruitment Board,
through its Secretary, 815 Machna Colony,
Near Bus Stop No.6, Bhopal (MP)
3. Joint Director Establishment (Welfare),
Railway Board, New Delhi
4. Chief Personnel Officer, Central Railway
(Kshatrapati Shivaji Terminal) Mumbai

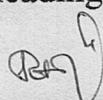
---- Respondents

(By Adv. Sri. K. P. Singh)

Order (Oral)

Justice S. R. Singh, VC

Heard Sri D. P. S. Paliwal, holding brief of Sri K. P. Singh Counsel for
respondents and perused the pleadings.



The applicant appears to have made a representation dated 16.08.2001 and with reference to the said representation the applicant was informed vide impugned order dated 30.10.2001 that it was not possible to accept is request for appointment and posting in Commercial department on passing of Senior School Certificate Examination – Vocational Course organized by Railway for offering job in the Commercial department cannot be considered due to the reason that the passed 12th standard examination in the third attempt. From the averments made in the counter it appears that the case of the applicant is being reviewed in the light of the Railway Board's letter No.E(W) 95 ED-I-8 dated 12.09.2003. In the circumstances, the OA is disposed of with the direction that the competent authority shall take appropriate decision as stipulated in the Railway Board's letter dated 12.09.2003, as earliest possible, preferably within 2 months from the date of receipt of copy of this OA.

The OA is disposed of accordingly.

Somnath Kumar Hazra
Member(A)

Partha
VC

Dated: 24.05.2004

h.v/